

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P. (S) No. 1180 of 2019

-----  
Dr. Manoranjan Nath Sinha. ... ..Petitioner

**-Versus-**

The State of Jharkhand through its Principal Secretary, Department of Health, Medical Education and Family Welfare, having its office at Nepal House, Doranda, P.O. Hinoo, P.S. Doranda, Dist. Ranchi, Jharkhand & Ors. ... ..Respondents

-----  
**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : xxx  
For the Respondents : xxx

-----  
**14/ 22.04.2021** In view of the resolution as contained in reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, nobody appears for the parties.

The sole issue involved in the instant writ application is whether the petitioner can be treated to be a lecturer by virtue of the notification of the State of Bihar.

Earlier on 06.02.2020 issues were framed in the instant case and parties were directed to file their respective affidavit, the same has been filed.

Put up this case after two weeks under the same heading.

**[Dr. S.N.Pathak,J]**

P.K.S.